GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1184

TO BE ANSWERED ON THE 8TH DECEMBER, 2021/17 AGRAHAYANA, 1943 (SAKA)
SAFETY MEASURES TAKEN AGAINST CYBER CRIMES

1184. DR. KANIMOZHI NVN SOMU:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken any steps for providing adequate infrastructure facilities and state-of-art technology gadgets and manpower to combat the cyber crime menace in the country;
- (b) if so, the details thereof;
- (c) whether Government has any plans to create an Advanced Centre for Cyber Security in the country to harness and impart latest skills in cyber security for police personnel to face the increasing cyber crimes and menace through internet, mobile phones and social media networks; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

(a) to (d): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India. States/UTs are primarily responsible for deployment of adequate infrastructure facilities, state-of-art technology gadgets, manpower and training of police personnel to combat the cyber crime menace. The Central Government supplements the initiatives of the State Governments through various advisories and schemes for the capacity building of their LEAs.

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To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre (I4C)' to deal with all types of cyber crime in the country, in a coordinated and comprehensive manner.
- ii. The state of the art National Cyber Forensic Laboratory (NCFL) under I4C has been established as a part of the I4C, at CyPAD, Dwarka, New Delhi to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police.
- iii. Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under Indian Cyber Crime Coordination Centre (I4C), for capacity building of police officers/judicial officers through online course on critical aspects of cybercrime investigation, forensics, prosecution etc. along with certification. More than 8000 Police Officers from States/UTs are registered and more than 1800 Certificates issued through the portal.
- iv. The Government has launched the National Cyber Crime Reporting Portal (www.cybercrime.gov.in), to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their

conversion into FIRs and subsequent action thereon are handled by the State/UT law enforcement agency concerned as per the provisions of the law.

- v. Citizen Financial Cyber Fraud Reporting and Management System under I4C has been launched for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. A toll-free number 155260 has been operationalized to get assistance in lodging online cyber complaints.
- vi. Seven Joint Cyber Coordination Teams have been constituted under I4C covering the whole country based upon cybercrime hotspots/ areas having multi jurisdictional issues and in consultation with States/UTs to enhance the coordination framework among the LEAs of the States/UTs.
- vii. Ministry of Home Affairs has provided financial assistance under Cyber Crime Prevention against Women and Children (CCPWC) Scheme, to all States/UTs for setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and capacity building of Law Enforcement Agencies (LEAs), public prosecutors and judicial officers. Cyber forensic-cum-training laboratories have been commissioned in 28 States/UTs, namely Andhra Pradesh, Arunachal Pradesh, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Kerala, Karnataka, Madhya Pradesh, Maharashtra, Mizoram, Odisha, Sikkim, Telangana, Uttarakhand, Uttar

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Pradesh, Goa, Meghalaya, Nagaland, Dadra and Nagar Haveli & Daman and Diu, Punjab, Assam, Tripura, Puducherry, J&K, Chandigarh, Rajasthan and West Bengal.

viii. Training curriculum has been prepared for Law Enforcement Agencies personnel, public prosecutors and judicial officers for better handling of investigation and prosecution. States/UTs have been requested to organize training programmes. More than 19,000 LEA personnel, judicial officers and prosecutors have been provided training on cyber crime awareness, investigation, forensics etc. under Cyber Crime Prevention against Women and Children Scheme.
